

SECTION IIA
IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

PETITION FOR SPECIAL LEAVE TO APPEAL (CRL.) NO. 10586 OF 2015
WITH
CRIMINAL MISCELLANEOUS PETITION NOS. 20750, 21458 AND 21459 OF
2016

(Applications for condonation of delay in filing SLP, exemption from filing official translation and permission to file additional documents)

ANAND RAM

...PETITIONER

VERSUS

STATE OF JHARKHAND AND ANR.

...RESPONDENTS

OFFICE REPORT

The matter above-mentioned was listed before this Hon'ble Court on 11th December, 2015, when the Court was pleased to pass the following order:-

"Issue notice.

Dasti, in addition, is permitted to be served on the standing counsel for the respondent-State of Jharkhand.

In the meanwhile, in the event of arrest/surrender, the petitioner shall be provisionally enlarged on bail on furnishing bail bonds and sureties to the satisfaction of the Court in seisin of the matter/arresting authority, subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure."

Accordingly, show cause notice was issued to both the respondents through registered A.D. Post as well as dasti mode. Neither A.D. Card nor unserved cover has been received back from any of the respondent.

It is submitted that, counsel for the petitioner has filed proof of dasti service after serving copy of pleadings on respondent No. 2 only, but he has not filed the same in respect of respondent No. 1. These facts were reported to the Court of Registrar from time to time and the matter above-mentioned was

lastly listed before the Court of Registrar on 28th February, 2017, when the following order was passed:-

"The Ld. Advocate, Mr. Aditya Pratap Singh, appearing on behalf of Mr. Tapesk Kumar Singh, Advocate-on-record submits that he will be filing vakalatnama and counter affidavit on behalf of respondent No.1 during the course of the day. If filed, Registry to process the matter for being listed before the Hon'ble Court, as none appears for respondent No.2, despite due service."

It is submitted that, as directed above, Mr. Tapesk Kumar Singh, Advocate has filed Vakalatnama/Appearance and counter affidavit on behalf of respondent No. 1- State. Counter affidavit has been included in the Paper Books.

Service of show cause notice is complete.

The matter above-mentioned is, therefore, listed before the Hon'ble Court with this office report.

DATED this the 18th day of April, 2017.

ASSISTANT REGISTRAR

Copy to:

Mr. Pashupati Nath Razdan, Advocate
Mr. Tapesk Kumar Singh, Advocate

ASSISTANT REGISTRAR

C1/pa